

Recommendation	Action taken/comments
4. The Commission recommends the transfer of Shri Tandon, the Divisional Commissioner, in view of the fact that the minority community has expressed lack of confidence in him.	Shri B. N. Tandan, Divisional Commissioner, Aligarh, has since been transferred.
5. In all such cases of communal disturbances, which the district officers have not been able to quell, within a reasonable period of time, the DM and the SP and other senior officers entrusted with the maintenance of law and order should as a matter of policy be all immediately and simulataneously transferred out of the district.	It may not be possible to agree to this recommendation of the Commission. The criterion should be as to whether they have failed in their duty or done their best in the former case action would be justified but in the later case action would have adverse effect on morale. Each case will have to be examined on its merits and responsibility for any failure and dereliction of duty before a decision can be taken to transfer them out of the district.
6. Only senior officers in the higher echelons of the magistracy and the police should invariably be posted in Aligarh.	It is an accepted principle that only senior and experienced officers should be posted as District Magistrate and SSP in communally sensitive district. This has been recommended by the Central Government a number of times to all the State Governments and has been, by and large, followed in practice.
7. Detailed study of the social-economic, cultural and political situation of Aligarh should be made in order to get at the causes that perpetuate a state of tension between Hindus and Muslims.	The U. P. Government is also examining the recommendations of the Minorities Commission with a view to taking action on such of them as can be implemented with out, in any way, interfering with the jurisdiction of the Commission appointed to enquire into the riots.
8. The allegations that the Hindu businessmen who covet some piece of Muslims property managed to get the Muslims to leave by contriving a riot in the area, should be carefully investigated.	The aspect of involvement of Hindu businessmen desiring to acquire the Muslim property by fomenting communal riot would, no doubt, be gone into by the Aligarh Riots Inquiry Commission and its report will have to be awaited.
9. Finally and importantly, immediate steps should be taken by the UP Government to provide full rehabilitation to all the victims by payment of adequate compensation and other suitable steps.	The UP Govt. has provided financial assistance to all affected people. The Prime Minister has sent a sum of Rs. 75,000 from the National Relief Fund for providing immediate financial assistance. The Chief Minister of J. & K. who visited Aligarh shortly after the riots has paid Rs. 5 lakhs for the rehabilitation of the riots victims. According to information available, contributions amounting approximately to Rs. 20 lakhs have been received from various sources in the country for giving relief to the victims.
2. The Committee set up by the Prime Minister under the Chairmanship of Shri Jagjivan Ram, Deputy Prime Minister(Defence) to suggest guidelines for implementation to put an effective check on the communal incidents in the country will consider the recommendations of the Minorities Commission.	